Supplementary Cause List Sr. No.1

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

WP(C) PIL No.9/2020

(Through Video Conferencing)

Court on its own Motion

.....Petitioner

Through: Ms. Monika Kohli, Amicus Curiae. (On Video Conferencing from her

residence in Jammu).

V/s

Union Territory of Jammu & Kashmir

....Respondent(s)

Through:- Mr. Aseem Sawhney, AAG

(On Video Conferencing from residence

in Jammu).

HON'BLE THE CHIEF JUSTICE

(On Video Conference from residence at Jammu)

Coram:

HON'BLE MR. JUSTICE VINOD CHATTERJI KOUL, JUDGE

(On Video Conference from High Court at Jammu)

ORDER 16.06.2020

- 1. A report dated 12th June 2020 has been filed by Mr. Atal Duloo, Financial Commissioner, Health and Medical Education Department. It is stated therein that the Trauma Centre is fully functional. However, it is being utilised for COVID care and treatment as at present.
- 2. List this matter on 7th July 2020.

(VINOD CHATTERJI KOUL) JUDGE (GITA MITTAL) CHIEF JUSTICE

Jammu 16.06.2020 Raj kumar